

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/561/2020

This the 10th day of March, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Thakur Dass Belt No. 485, Age 56 years, S/o Laju Ram, R/o Fatehpur, Bani and 73 ors.

.....Applicants

(Advocate:- Mr. Pawan Dev Singh-**Not Present**)

Versus

1. The State of Jammu and Kashmir through Commissioner/Secretary, Department of Home Civil Secretariat, Jammu and 7 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. A.A.G)

ORDER

IO R A L

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

It is submitted by Mr. Amit Gupta, A.A.G. appearing for respondents that the matter pertains to Village Defense Groups Special Police Officers (V.D.G. S.P.Os) and it is not a civil post. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned A.A.G. has force and it is to be accepted. The post of V.D.G. S.P.O is not a civil post and it does not fall under the jurisdiction of this Tribunal.

3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does



not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to be placed before the Hon'ble Bench for further orders.

5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 19.04.2021.



(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)